

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 21st day of April 2003.

Original Application no. 358 of 2003.

Hon'ble Mr. Justice RRK Trivedi, VC.

Muralidhar Patel, S/o Late Ram Nath,
at present Residing at 510/2 Ramanand Nagar, Allahapur,
ALLAHABAD.

... Applicant

By Adv : Sri R.C. Sinha

Versus

1. Union of India, Ministry of Defence through its Secretary, New Delhi.
2. Principal Controller of Defence (Pension), ALLAHABAD.
3. Chief Engineer Eastern Command Kolkata Engineering Branch Fort Willium (Fort), Kolkata.
4. Assistant Garision Engineer (Independent) Air Force Purnea Post Chunarpur Air Field, Distt. Purnia Bihar.

... Respondents

By Adv : Sri N.C. Nishad.

O R D E R

Hon'ble Mr. Justice RRK Trivedi, VC.

By this OA, filed under section 19 of the A.T. Act, 1985, the applicant has prayed for a direction to the respondents to pay retiral benefits to the applicant with interest @ 12% pa.

2. The facts of the case as stated by the applicant are that the applicant joined service under respondent no. 3 as Electrician (Civil) on 16.8.1963. He was promoted as Junior Engineer (Electrical Machanical), from which post he retired

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on 28.2.2001. The grievance of the applicant is that he has not been paid retiral benefits, though more than 2 years have passed.

3. Before coming to this Tribunal, the applicant made representations before respondent no. 2, Copy of representation dated 15.11.2002 has been filed as annexure 6, which is addressed to respondent no. 2

4. As the applicant has already approached the appropriate authority who is competent to grant relief claimed in this OA, in my opinion, the ends of justice shall be served, if respondent no. 2 is directed to consider and decide the representation of the applicant within specified time and pay him all the retiral dues, if he is entitled for the same in law.

5. The OA is finally disposed of with the direction to respondent no. 2 to consider and decide the representation of the applicant by a reaseoned order within a period of two months from the date of communication of this order. To avoid delay it shall be open to the applicant to file copy of the representation alongwith copy of this order.

6. There shall be no order as to costs.

7. Copy of this order shall be given to learned counsel for the parties within 48 hours.


Vice-Chairman

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